

ITEM NO.33

COURT NO.16

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8147/2016

(Arising out of impugned final judgment and order dated 09-11-2015 in CRP No. 158/2010 passed by the High Court Of Karnataka At Bengaluru)

KUM. GEETHA, D/O LATE KRISHNA & ORS.

Petitioner(s)

VERSUS

NANJUNDASWAMY & ORS.

Respondent(s)

Date : 08-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. K S Gananasambandan, Adv.
Mrs. C Rubavathi, Adv.
Mr. M Veeraragavan, Adv.
Mr. C Raghavendren, Adv.
Mr. V Senthil Kumar, Adv.
Mr. Devendra Pratap Singh, Adv.
Mr. M. A. Chinnasamy, AOR

For Respondent(s) Mr. S. Nandakumar, Adv.
Ms. Deepika Nandakumar, Adv.
Mr. Anand Murthi Rao, Adv.
Mr. Rajeev Gupta, Adv.
Mr. Naresh Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 29.08.2023.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)